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CENTRAL ADMINISTRATIVE TRIBUNAL

RINCIPAL BENCH C.P. No. 72/98 O.A. No. 597/1997

New Delhi this the 2nd June, 2000

Hon'ble Sh. S.R. Adige, Vice Chairman (A) Hon'ble Sh. Kuldip Singh, Member (J)

In the matter of:

Sh. Ram Mehar Singh, S/o Sh. Man Singh, R/o V&P.O. Dikadla, P.S. Samalkha Distt. Panipat, Haryana

....Applicant

(BY. Advocate Sh. Shyam Babu)

Versus

- 1. Sh. T.A. Kakkar,
 Commissioner of Police
 Police Head Quarters,
 I.P. Estate,
 New Delki
- 2. Sh. Aditya Arya,
 Dy. Commissioner of Police (Hqrs.I),
 Police Hqrs.
 New Delhi

... Respondents

(BY Adovcate Sh. Rajinder Pandita)

ORDER (Oral)

BY Hon'ble h. S.R. Adige, V.C. (A)

- 1. Sh. Shyam Babu states that he has no instructions from his client.
- 2. Sh. Rajinder Pandita, counsel for respondents states that respondents have fully complied with the Tribunal's order dated 21.7.97.
- 3. In the light of above, we have no reason to doubt respondents' counsel contention. This G.P. is therefore dropped. Notices issued to respondents are discharged.

(KULDIPSINGH)
Member(J)

(S.R. AD IGE) Vice Chairman (A)

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